BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

ORIGINAL APPLICATION NO. 94 OF 2022

IN THE MATTER OF:

PUSHPENDRA KUMAR .....APPLICANT

VERSUS

NAGAR PANCHAYAT, KADAURA & ORS ..RESPONDENT

INDEX

SR NO.	PARTICULARS	PAGES
1.	Objections filed to the report of Oversight Committee dated July 13, 2022 along with affidavit.	1 – 7
2.	**ANNEXURE A-1** The true copy of letter written by RO, UPPCB ,Jhansi.	8
3.	**ANNEXURE A-2** The latest true photographs, true image of **heavy encroachment captured by Google Earth** and certified copy of map and khasra of **Pond Gata no 22 (Urban Area Settlement)**	9 – 13
4.	**ANNEXURE A-3** True photographs , **area of pond calculated by Google Earth** and **Water Spread Area of pond as automatically detected and calculated by Water Body Information System (WBIS) developed by NRSC/ISRO** and certified copy of map and khasra of **pond Gata no 311 ZA.**	14 – 20
5.	**ANNEXURE A-4** True copy of **all emails sent to Oversight Committee regarding encroachment and**	21 – 23

	deterioration in condition of pond gata no 22(Urban Area Settlement) ,Bhairav Pond and Pond no 311 (ZA).	
6.	**ANNEXURE A-5** The data captured by WBIS and media reports.	24-30

Pushpendra

Applicant

Through

Ranjan Kr. Rai

Ranjan Kumar Rai
Advocate for the Applicant
B-7 Third Floor Sector-8, Dwarka
New Delhi-110077
Mob-8505898181

New Delhi
Dated: 23/08/2022

(1)

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

ORIGINAL APPLICATION NO. 94 OF 2022

IN THE MATTER OF:

PUSHPENDRA KUMAR .....APPLICANT

VERSUS

NAGAR PANCHAYAT,KADAURA &
ORS ..RESPONDENT

Objections to the report filed by Oversight Committee before Hon'ble Tribunal vide dated July 13,2022 in OA no 394/2022 (Pushpendra Kumar Vs Nagar Panchayat, Kadaura).

Most Respectfully Sheweth

1.As per the order of honorable Tribunal in OA no394 of 2022 vide dated February 17,2022 inter alia "*The grievance of the applicant is against the inaction on the part of District Magistrate Jalaun, Uttar Pradesh, State Pollution Control Board and Nagar Panchayat of Kadaura regarding6 ponds around Nagar Panchayat Kadaura. It is submitted that out of total ponds, some have completely been encroached upon and the ponds which have survived are so contaminated with pollutants and debris that their water cannot be used The learned counsel for the applicant has prayed that* ***the concerned authorities be directed to remove the encroachment and clean up and maintain fresh water in pond Gata No. 22 (Urban area settlement), Bahirav Pond and the pond at Gata No. 311 ZA.***" and the application was forwarded to Oversight Committee, Lucknow to submit the report in 4 months.

1. The report of oversight committee is *preposterous and absurd as it doesn't have contain any information/data of pond gata no 22(Urban area Settlement) and Bhairav pond as mentioned in the order of hon'ble* tribunal vide dated

February 17,2022 and raised in the grievance of OA no 394/2022 .The oversight committee forwarded the report of executive officer of Nagar Panchayat, Kadaura **without any verification with the grievance raised and directions issued by hon'ble tribunal dated February 17,2022.**

2.The RO, UPPCB, Jhansi region has written a letter no **259/OA-94/NGT/22 dated August 16,2022** to the executive officer, Nagar Panchayat, Kadaura **regarding the missing of data of Pond gata no 22(urban area settlement) & Bhairav pond in the report of oversight committee** but these ponds are mentioned in the order of hon'ble tribunal dated february 17,2022. The true copy of letter written by RO, UPPCB ,Jhansi is annexed hereto and marked as **Annexure A-1.**

3. The report of Oversight Committee is incomplete and unclear as **it doesn't contain any photograph and water quality report of any pond** mentioned in the order of hon'ble tribunal dated February 17,2022.

4. Water quality report and photographs arenot annexed in the report because the ponds mentioned above are heavily encroached, polluted and in a pitiable condition.

5. The Pond at gata no 22 (as per urban area settlement) situated in Mohalla Seer-Vyaspura has been filled up & encroached upon by Nagar Panchayat, Kadaura itself by constructing more than 18 commercial shops over it. That's why the Pond gata no 22 has been missed in the report intensionally and **oversight committee forwarded** the word by word report of **Executive Officer without verifying that the report is missing the data ,water quality report and photographs of ponds mentioned in the Order of honorable tribunal** vide dated February 17,2022. The latest true photographs, true image of heavy encroachment captured by Google Earth and certified copy of map and khasra of Pond gata no 22 (Urban Area Settlement)is annexed hereto and marked as **Annexure A-2** .

6. The **Applicant has been continuously sending the photographs and videos of deterioration in condition of pond gata no 22 in form of new encroachment at pond gata no 22 by nagar panchayat, kadaura to oversight committee by e-mails**. But the **oversight committee remained mute spectator and forwarded**

the futile report of executive officer which doesn't have any data of the pond gata no 22(Urban Area Settlement) **and Bhairav pond**. The committee didn't even ask the status report of pond no 22 and bhairav pond from nagar panchayat or DM jalaun in the e-mail sent to them dated July 9,2022 and filed the report before honorable tribunal which is full from irrelevant ,ambiguous ,misleading and false facts exactly opposite to ground reality , provided by the executive officer kadaura. True copy of Emails sent to oversight committee are annexed hereto and marked as annexure **A-4** .

7. The pond at gata no 311(ZA) at Chtela,tiraha of town has been taken inside the boundary of muslim cemetery by nagar panchayat ,kadaura itself. Nagar Panchayat constructed the boundry of muslim cemetery and taken pond no 311 inside **it to enlarge the area of muslim cemetery. As soon as** the old pond **gata no 311(ZA)** which is situated at the entry of town taken inside the boundary of cemetery **the entry of common men has been restricted**. The pond is very old and located at the entry point of town. Due to its location and oldness, the pond was used to be worshiped as deity and kept sacred & clean by local people and all rituals before and post marriage used to be performed on bank of this pond. **Since this pond was taken inside the boundary of muslim cemetery all rituals are stopped and the pond is not accessible to common men**. Moreover the pond has been started to be paved up to enlarge the area of cemetery. True photographs , **area of pond calculated by Google Earth** and **Water Spread Area of pond as automatically detected and calculated by Water Body Information System (WBIS) developed by NRSC/ISRO** and certified copy of map and khasra of pond no 311 ZA are annexed here to marked as Annexure **A-3** .

8. The **Water Body Information System(WBIS) developed by National Remote Sensing Centre (NRSC)** , provides the information **of water spread area & water quality of water body of sizes as small as 0.25 hactare to 50 hactare.**WBIS is enriched with water spread area delineated using data from the MSI sensor of Sentinel-2. This **WBIS does not detect the pond gata no 22 as the pond has been completely filled & encroached upon**. The data captured by WBIS and media reports is attached hereto and marked as Annexure **A-5** .

9. Entire report of oversight committee is absurd and preposterous **and irrelevant as** it **doesn't have any data/photographs/water quality report/action taken**

report/current status of pond gata no 22(Urban area Settlement) and Bhairav pond ans pond no 311 (ZA) . the entire **report of oversight committee is a forwarded copy of report of exeutive officer,nagar panchayat, kadaura** who is responsible for the encroachment and pitiable condition of the ponds mentioned in the order of honorable tribunal dated February 17,2022 .

Prayer

In light of the facts stated herein above it is most respectfully prayed that this Hon'ble tribunal may kindly be pleased to :

a) reject the irrelevant report of oversight committee that **doesn't contain any update on current status and action taken report of encroachment and water quality of pond gata no 22(Urban area Settlement) and Bhairav pond ,pond no 311 (ZA) as mentioned and directed in the order of hon'ble tribunal vide dated February 17,2022.**

b) direct the concerned authorities to remove the encroachment and clean up and maintain fresh water in pond gata no 22(Urban area Settlement), Bhairav Pond and the pond at gata no 311(ZA).

c) constitute a Joint Committee of CPCB and Survey of India for the water quality and encroachment status and of pond gata no 22 (Urban Area Settlement) , Bhairav pond and pond at gata no 311(ZA) as pond no 22(Urban Area Settlement) has been paved up and encroached upon by Nagar Panchayat, Kadaura itself so transparent and unbiased report of encroachment from the revenue/ executive officer of Nagar Panchayat, Kadaura may not be expected.

d) Any other remedy which this Hon'ble Tribunal deems fit may be granted for the welfare of the public and nation.

Pushpendra
Applicant

Through

Ranjan Kr. Rai
Ranjan Kumar Rai

Advocate for the Applicant
B-7 Third Floor Sector-8, Dwarka
New Delhi-110077
Mob-8505898181

New Delhi
Dated: 23/08/2022

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

E-Stamp
Signature
Acc Name- Rambabu,Acc Code-UP14463804
Acc Add- Hamirpur-Mob-8421660193
Licence No -05 2020 21 Dist-Hamirpur

Certificate No.	:	IN-UP72211508929648U
Certificate Issued Date	:	22-Aug-2022 12:35 PM
Account Reference	:	NEWIMPACC (SV)/ up14463804/ HAMIRPUR SADAR/ UP-HMP
Unique Doc. Reference	:	SUBIN-UPUP14463804367451416646 85U
Purchased by	:	Pushpendra Kumar So Shri Rajendra Dwivedi
Description of Document	:	Article 4 Affidavit
Property Description	:	FOR AFFIDVAIT
Consideration Price (Rs.)	:	
First Party	:	Pushpendra Kumar So Shri Rajendra Dwivedi
Second Party	:	Not Applicable
Stamp Duty Paid By	:	Pushpendra Kumar So Shri Rajendra Dwivedi
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

BEFORETHENATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINALAPPLICATIONNO.394OF2022

INTHEMATTEROF:

PUSHPENDRAKUMAR……APPLICANT

VERSUS

NAGARPANCHAYAT,KADAURA& ORS..RESPONDE

Pushpendra

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

(7)

AFFIDAVIT

1. Pushpendra Kumar S/o Sh Rajendra Dwivedi, ages-33, R/o - Ram bhavan, Ramlila Maidan, Kadaura, District- Jalaun, UP 285203, presently at Hamirpur ,UP the applicant above named do hereby solemnly affirm and state as under :-

1. That I am the applicantin in the above mentioned matter, as such,am conversant withthe facts and circumstances of the case and competent to swear this affidavit.

2. That I have gone through the contents of the accompanying application and say that theSame are true andcorrect and has been drafted under my instructions. The contentsthereofmay kindly be read as a part hereof and are not being repeated herein for the sake of brevity.

Pushpendra

DEPONENT

VERIFICATION

Verified at Hamirpur on this 22thday of August 2022 that the contents of para 1 and 2 of my above affidavit are true and correct to my knowledge , no part of it is false and nothing material has been concealed there from.

Pushpendra

DEPONENT

Pushpendra Kumar

22.8.22

Execution Of This Affi... Admitted
And Signed By Pushpendra Kumar
In The Court Premises Office
At ... AM

D S Agnihotri

22-08-2022

AGNIHOTRI
Advocate & Notary
Distt.-Hamirpur (U.P.)

Annexure (4)

Ph/Fax : 0510-2320473 (O)
E-mail : rojhansi@uppcb.in

क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

संदर्भ सं0 .....
Ref. No. 259/CA-94/NGT/22

दिनांक 01.08.2022
Date.....20

सेवा मे,

अधिशाषी अधिकारी,
नगर पंचायत, कदौरा,
जनपद–जालौन।

विषय : माननीय राष्ट्रीय हरित न्यायाधिकरण मे योजित वाद ओ0ए0संख्या–94/2022 पुष्पेन्द्र कुमार बनाम नगर पंचायत कदौरा व अन्य मे पारित आदेश का अद्यतन अनुपालन आख्या के सम्बन्ध मे।

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक–2583/न0पं0 कदौरा/2022–23 दिनांक 09.07.2022 का संदर्भ ग्रहण करने का कष्ट करे जोकि माननीय अध्यक्ष ओवर साइट कमेटी लखनऊ को सम्बोधित है एवं अधोहस्ताक्षरी को प्रतिलिपि है। उक्त सम्बन्ध मे आप द्वारा मौजा कदौरा एवं बम्हौरी मे कुल–15 तालाबो का ब्यौरा प्रेषित किया गया है, जबकि माननीय राष्ट्रीय हरित न्यायाधिकरण के ओ0ए0 संख्या–94/2022 पुष्पेन्द्र कुमार बनाम नगर पंचायत कदौरा व अन्य मे तालाब गाटा नम्बर–22 (अरवन ऐरिया सैटिलमेन्ट) एवं भैरव पान्ड का भी उल्लेख किया गया, जो आप द्वारा प्रेषित 15 तालाबो के ब्योरा मे अंकित नही है। जिसके कारण उक्त तालाब का जल नमूना एकत्र कार्यालय द्वारा नही हो पा रहा है।

उक्त सम्बन्ध मे आप से अनुरोध है कि शेष तालाबो का ब्यौरा प्रेषित करने का कष्ट करे, जिससे माननीय राष्ट्रीय हरित न्यायाधिकरण के आदेशो का अनुपालन सुनिश्चित कराया जा सके।

भवदीय

8/2022
(दीपा अरोरा)
क्षेत्रीय अधिकारी

प्रतिलिपि : निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. माननीय अध्यक्ष ओवर साइट कमेटी, लखनऊ।
2. जिलाधिकारी महोदया, उरई, जनपद–जालौन।

क्षेत्रीय अधिकारी

Heavy Encroachment on Pond gate No 22 as on August 19, 2022.

Annexure A-2 (9)

[18 commercial shops built on the Pond 22 by Nagar Panchayat, Kadaura.]

Completely filled & Encroached Pond gate 22 (10)
by Nagar Panchayat. Kadaura. [August 20, 2022]

pond no 22(seer-vyapura)
Google Earth
Maxar Technologies
70 m
Camera: 566 m 25°59'16"N 79°50'15"E 131 m

Certified Copy of map of land 22 (Unmarked Land)

Scanned with OKEN Scanner

Scanned with OKEN Scanner

मालिक खुद	१९	श्री छोटा पुत्र धनई निवासी औदोरा	८	८	८	११	११	११	०-००३				
मालिक खुद	१७	श्री शंकर पुत्र धनाराम निवासी औदोरा	१२	१४	१३	२२	२२	२२	०-०४३		उत्तर		
			३०	३०	३०	३२	३४	३३					
मालिक खुद	१८	श्री छोटा पुत्र धनई निवासी औदोरा	७०	७०	७०	८	८	८	०-००३				
मालिक खुद	१९	श्री छोटा पुत्र धनई निवासी औदोरा	३५	३५	३२	२५	३७	३७	०-०४२		उत्तर	१नीम	
			७०	१०	७०	१६	१६	१६					
मालिक खुद	२०	श्री बक्शू उल्ला पुत्र मानउल्ला निवासी औदोरा	४०	५६	४८	२३	२३	२३	०-०४८		दक्षिण	१नीम	
			७०	१०	७०	११	११	११					
मालिक खुद	२१	श्री हवाव उल्ला पुत्र अमीर उल्ला निवासी औदोरा	३२	३६	३४	३०	३२	३४	०-०४८			१नीम	
तालाब	२२	तालाब	—	—	—	—	—	—	१-४६८			१पीपल १नीम १केथा	
मालिक खुद	२३	श्री फाजल पुत्र रसूदी निवासी औदोरा	४०	४०	४०	६३	६३	६३	०-१००			१नीम	
खेजरा जमीन	२४	खेजरा	—	—	—	—	—	—	०-५४०			१नीम १खेजरा १कुआं	
मालिक खुद	२५	श्री फतह बहादुर पुत्र जंगबहा पुत्र निवासी औदोरा	४०	४०	४०	५०	५०	५०	०-२८०			ठाकुर श्री वाराहपुरवाले ४४१ निवासी औदोरा	
									०-४५०				

5904
19-3-21
आशीष कुमार वर्मा
20-3-21
20-3-21

Annexure (A-3)

(14)

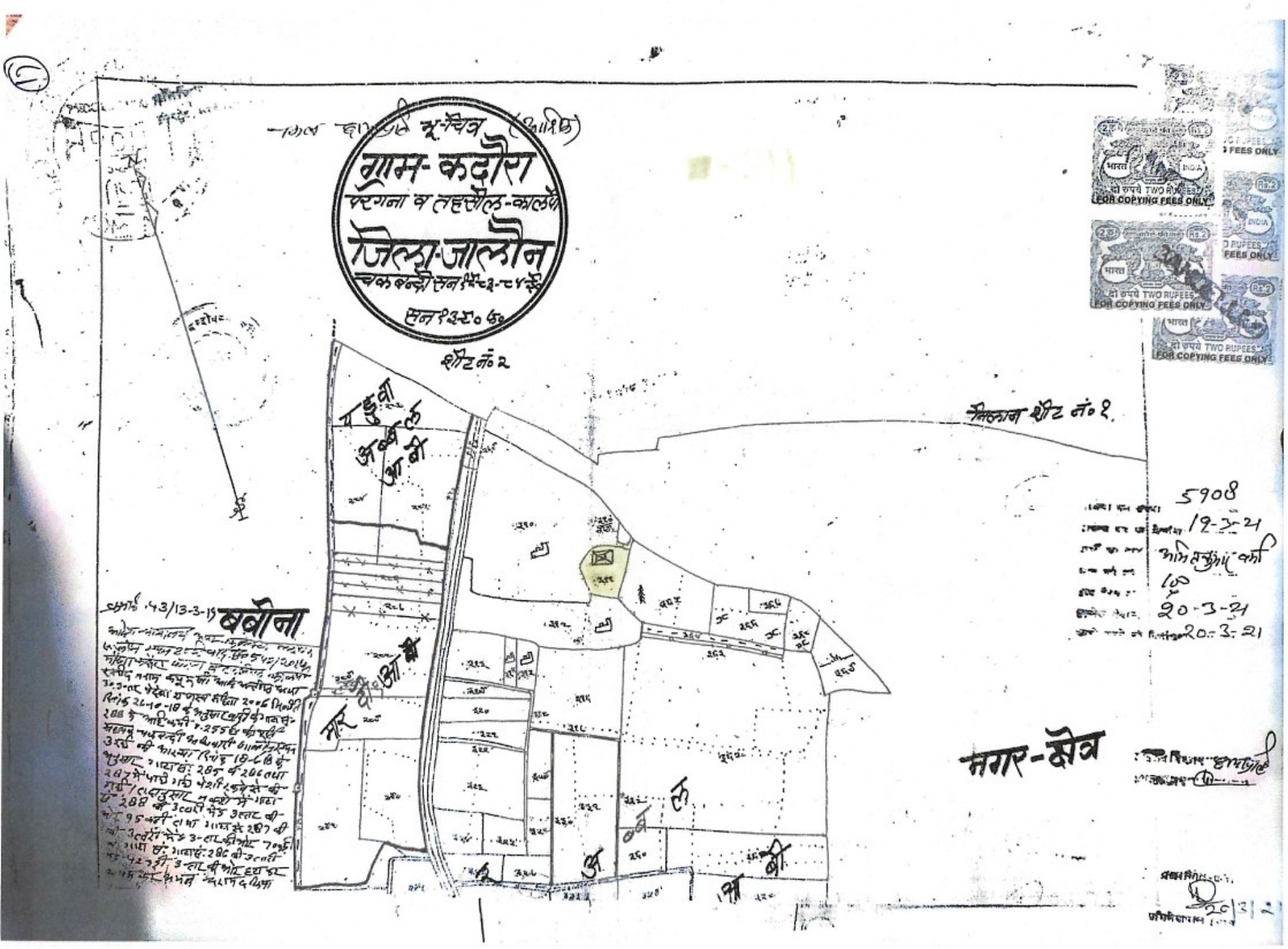
Pond No 311(ZA). taken inside the boundry of muslim- Cemetry by Nagar Panchayat

[As on December 2020]

Encroachment & Pitiable Condition of Pond no. 311 (Z.A.) taken inside boundry of muslim Cemetry by Nagar Panchalat.

As on August 18, 2022.

संतराज
Perimeter
319 ft
Area
0.14 ac
Start new
Muslim Kabristan
319_talab
Google Earth
Maxar Technologies
100 m
Camera: 788 m 25°59'23"N 79°49'54"E 131 m


ग्राम- कदौरा
परगना व तहसील-कालपी
जिला-जालौन
चक बन्दी सन १९८३-८४ फ
सन १३९० फ
शीट नं० 2
सिलसला शीट नं० 1
नगर-सीमा
बबीना
5908
19-3-21
20-3-21
20-3-21

कदौरा कालपी कदौरा

श्रेणी ६ :- अकृषिक भूमि

८९) जलमग्न

५०८ तालाब	९९२	१.६७
	२६६	३.२५
	३९९	०.८८
	५२९	०.३५
	८९८	०.७६
	५३० ६६७	०.३२
	६	७.९३
५०६ नाला व नाली	७५५	०.६०
	७८५	१.२०
	२	२.९०

Scanned with OKEN Scanner

WBIS

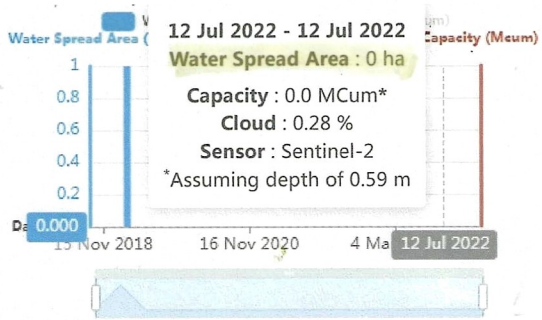
300 m
1000 ft

AUG 2FN 2022 - +

Lat: 25.99 N | Lon: 79.85 E

Water Spread Area Dynamics

--Name Not Available--



Display **All Years** data in **Day (Path wise)** mode

Details of Selected Water Body

River Basin	Ganga
River Sub Basin	Yamuna Lower
State(s)	UTTAR PRADESH
District(s)	Jalaun
Name	--Name Not Available--
Water Body ID	2442277576241102327
Water Body Code	794951255923

Disclaimer National Remote Sensing Centre, ISRO.

As per Govt. record area of Pond 211 is 0.68 Acre.

Annexure - (A-4)

(21)

Regarding OA no 94/2022 , most encroached and polluted pond at gata no 22 (Urban Area Settlement) Situated at mohalla Seer-Vyapura at Kadaura has not been visited & water sample not collected by UPPCB ...

1 message

Pawan Dwivedi <pdwivedi0435@gmail.com> Thu, 7 Jul, 2022 at 2:44 PM
To: oversight committee <oversightcommitteeg@gmail.com>, svsrathore15@gmail.com, svsrathore@yahoo.com, memberoscngt@gmail.com

Dear Sir,

This is to inform the Honorable Oversight Committee that pond at **gata no 22 area 1.468 acre (as per Urban Area Settlement) Situated at Mohalla Seer-Vyapura** at Kadaura **has not been visited & sample of water of this pond has not been collected, yet by UPPCB** because this pond was **encroached upon by Nagar Panchayat,Kadaura itself and more than 22 commercial shops has been built over it and sewage water of near by houses are going into it.**

During the hearing of this case at honorable NGT and in the prayer of Original Application 94/2022 the applicant prayed before the ***bench of honorable Justice Brijesh Sethi that UPPCB is corrupt and is in collusion with nagar panchayat, Kadaura*** so in place of report from UPPCB & DM a direct report from honorable Oversight Committee should be asked.

Since RO,UPPCB,Jhansi & Nagar Panchayat,Kadaura are biased and Collusive so UPPCB team had not visited the pond no 22 at mohalla Vyaspur-Seer which is almost filled up and ***encroached upon by Nagar Panchayat,Kadaura and sewage water of nearby houses are going into it. This is very unfortunate and highly objectionable.***

The next date of listing of this case is July 14,2022 **as of today July 7,2022 I as an Applicant** is requesting Honorable Oversight Committee to Visit the pond no 22 (Urban area settlement) ,Pond no 311 (ZA),and Bhairav pond of town Kadaura as all are polluted, encroached and in pitiable condition.

Latest true photographs and videos of pond no 22 at Mohalla Seer-Vyaspur is attached. **More than 22 commercial shops has been built over this pond by nagar panchayat,Kadaura.**

Thanks and Regards,
Pushpendra Kumar
Mob:9792823393

On Fri, 10 Jun, 2022, 4:04 PM Pawan Dwivedi, <pdwivedi0435@gmail.com> wrote:

> Dear Sir,
>
> This mail is regarding order of honorable NGT vide dated **February 17,2022 in OA no 94/2022 (Pushpendra Kumar vs Nagar** Panchayat,Kadaura &Ors.).
>
> Applicant wants to inform the Committee that it's been more than 3 and half months since the order of NGT vide dated February 17,2022 **to remove the encroachment and clean up and maintain fresh water in pond Gata No. 22 (Urban area settlement), Bahirav Pond and the pond at Gata No. 311 NZA.** But *Unfortunately no action has been taken by Nagar Panchayat , Kadaura yet* . The current status of ponds mentioned is given below
>
> 1)The pond **Gata No. 22 (Urban area settlement) area 1.468 hectare** situated at Mohalla Seer-Vyaspura is in a pitiable condition and most of the pond has been filled up by Nagar Panchayat , Kadaura and more than 17 Commercial shops has been constructed over it.
>
> 2)The religious Pond gata no **311(ZA) area 0.31 hectare** situated at Chtela Tiraha which was used for first worship post the marriage has been destroyed by merging it with Muslim-cemetry by constructing boundary of cemetery around it.
>
> 3)The water of Bhairav pond is very polluted and has been encroached upon by nearby occupants.

(22)

It is to be noticed that during the hearing in bench of honorable Justice Brijesh Sethi , **the applicant informed the court that respondents unnecessary make dispute on gata no and settlement , admitting that the court has mentioned the gata no along with the settlement in order so as to avoid any dispute/misleading fact regarding settlement and gata no of ponds**.

Certified copy of settlement of each pond mentioned above ,Photographs, and google image of each pond is attached in Complete petition.

I again request the committee to go as per the gata no/settlement mentioned in order and certified documents attached in complete petition of 94/2022. Nagar Panchayat,Kadaura might send photographs of other ponds not mentioned in pettion as pond no 22 is almost fully encroached upon by nagar panchayat. Moreover UPPCB might do the same to save nagar panchayat, Kadaura.

Thanks and Regards,

Pushpendra Kumar

Mob:9792823393

Regarding OA no 94/2022 (Pushpendra Kumar vs Nagar Panchayat,Kadaura &Ors.)

1 message

Pawan Dwivedi <pdwivedi0435@gmail.com> Fri, 10 Jun, 2022 at 4:04 PM
To: oversight committee <oversightcommitteeg@gmail.com>, svsrathore15@gmail.com, svsrathore@yahoo.com, memberoscngt@gmail.com

Dear Sir,

This mail is regarding order of honorable NGT vide dated **February 17,2022 in OA no 94/2022 (Pushpendra Kumar vs Nagar** Panchayat,Kadaura &Ors.).

Applicant wants to inform the Committee that it's been more than 3 and half months since the order of NGT vide dated February 17,2022 **to remove the encroachment and clean up and maintain fresh water in pond Gata No. 22 (Urban area settlement), Bahirav Pond and the pond at Gata No. 311 NZA.** But *Unfortunately no action has been taken by Nagar Panchayat , Kadaura* yet . The current status of ponds mentioned is given below

1)The pond **Gata No. 22 (Urban area settlement) area 1.468 hectare** situated at Mohalla Seer-Vyaspura is in a pitiable condition and most of the pond has been filled up by Nagar Panchayat , Kadaura and more than 17 Commercial shops has been constructed over it.

2)The religious Pond gata no **311(ZA) area 0.31 hectare** situated at Chtela Tiraha which was used for first worship post the marriage has been destroyed by merging it with Muslim-cemetry by constructing boundary of cemetery around it.

3)The water of Bhairav pond is very polluted and has been encroached upon by nearby occupants.

It is to be noticed that during the hearing in bench of honorable Justice Brijesh Sethi , **the applicant informed the court that respondents unnecessary make dispute on gata no and settlement , admitting that the court has mentioned the gata no along with the settlement in order so as to avoid any dispute/misleading fact regarding settlement and gata no of ponds**.

Certified copy of settlement of each pond mentioned above ,Photographs, and google image of each pond is attached in Complete petition.

I again request the committee to go as per the gata no/settlement mentioned in order and certified documents attached in complete petition of 94/2022. Nagar Panchayat,Kadaura might send photographs of other ponds not mentioned in pettion as pond no 22 is almost fully encroached upon by nagar panchayat. Moreover UPPCB might do the same to save nagar panchayat, Kadaura.

Thanks and Regards,

Pushpendra Kumar

Mob:9792823393

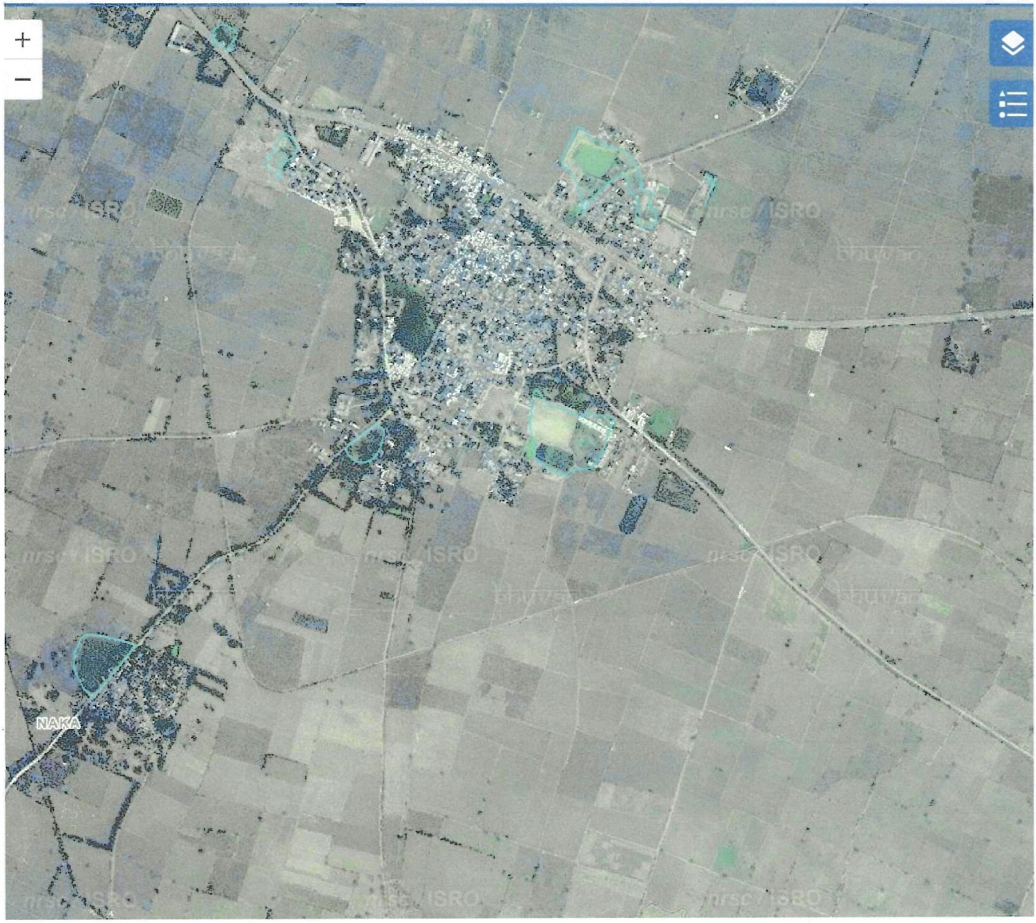
Annexure-(A-5) (24)

Water Bodies Information System

National Remote Sensing Centre (NRSC) has been using remote sensing data from multiple sensors for the generation of near-real-time information on water spread area for all the water bodies in the country using automated feature extraction algorithms. The water spread area information is extracted using images of 6 m to 56 m resolution for delineating water bodies of sizes as small as 0.025 ha and 50 ha respectively. This information is made available as Water Bodies Information System (WBIS) for visualisation and download.

This version of WBIS is enriched with water spread area delineated using data from the MSI sensor of Sentinel-2. In addition to this, the status of water quality in terms of turbidity and chlorophyll is also made available for visualisation. Indices like Normalised Difference Turbidity Index (NDTI) and Normalised Difference Chlorophyll Index (NDCI) are used for this purpose. In addition to this, the temporal visualisation of the water spread area as on satellite data overpass and monthly variation of water quality is also provided. For more information please click on the technical document link available in the Menu.

WBIS



Pond No. 22 (Urbar Arm Sath) is completely encroached as it is not detected by WBIS.

300 m
1000 ft

AUG 2FN 2022 - +

Lat: 25.99 N | Lon: 79.85 E

Water Spread Area Dynamics

--Name Not Available--

Water Spread Area (Ha) and Capacity (Mcum) Temporal Variation

कदौरा न. प. अध्यक्ष मु. जमीरालम द्वारा कई एकड़ के तालाब को खुलेआम कब्रिस्तान में मिलाएं जाने पर जिम्मेदारो की खामोशी सन्दिग्ध

उरई। काले कारनामो की एक लंबी फेरिस्त होने के बाद भी आखिर नगरपंचायत अध्यक्ष कदौरा पर अफसरशाही इतनी मेहरबान क्यो है इस सवाल का जबाब जनपद का हर जिम्मेदार नागरिक पूंछ रहा है नगर पंचायत कदौरा के अध्यक्ष मोहम्मद जमीर आलम पिछले कई महीनों से अपनी कट्टरपंथी हिंदुत्व विरोधी गतिविधियों के कारण सुर्खियों में हैं नगर पंचायत अध्यक्ष द्वारा आयेदिन कस्बे में के अंदर से गौतस्करी गुंडागर्दी एवं जमीन कब्जाने, बहुसंख्यक समाज के पलायन कराने से लेकर अरबो की जमीनों पर अल्पसंख्यक समाज को कब्जे कराने के साथ हिन्दू समाज के साथ क्रूरता पूर्ण उत्पीडन के कारनामों से बहुसंख्यक समाज खुद को असुरक्षित महसूस कर रहा है सवाल इस बात का है कि इतना सबकुछ होने के बाद भी यह गुंडा मुहम्मद जमीर के ऊपर अबतक कोई कार्यवाही नही की गई जिससे यह साफ है कि मुहम्मद जमीर तो एक प्यादा मात्र है इसके पीछे का असली बजीर अभी लोगो की नजरों से छुपा है मुहम्मद जमीरालम द्वारा कस्बे के अंदर स्थित हिन्दुओ की आस्था के

केंद्र बन चुके तालाब गाटा संख्या ३११ को जबरन पक्की बीम बाउन्ड्री वाल बनाकर बगल के कब्रिस्तान में मिलाकर कब्रिस्तान और तालाब के बीच का अंतर समाप्त कर दिया गया है जिससे तालाब भी अब कब्रिस्तान के स्वरूप में बदल चुका है मतलब साफ है कि कस्बे में तालाबो की लिस्ट से एक तालाब मात्र कागजो पर ही रह गया है जमीनी हकीकत में तालाब को कब्रिस्तान में बदलकर कब्रिस्तान का बहुत बड़ा क्षेत्रफल बढ़ाने के साथ ही हिन्दुओ की आस्था का केंद्र बन चुके तालाब की बलि चढ़ाई जा चुकी है और जिम्मेदार हर मामले की तरह ही कार्यवाही की जगह मुहम्मद जमीर के किये इस काले कारनामे पर सफेद चादर डालकर उसे बचाने में अपने पद पावर का इस्तेमाल करने में लग गए हैं आने वाले समय मे ही स्पस्ट होगा कि जलसंकट पर चिंतित होने एवं जल बचाव के विज्ञापन करने का दिखावा करने वाले जिम्मेदार तालाब के अस्तित्व को बचाते हैं या फिर हमेसा के लिए तालाब अपने अस्तित्व को खो देगा।

दि के
जेत
न
जादी
जेला
सीय
ग्वार
योग
ार में
स्थ्य
जलि
योग
जेला
बिष्ट,
माया
गी ने
र 14
ा की

तिरंगा थमा कर आजादी की जो अलख हैं वे सफलता का ही परिणाम हैं।

नहीं हटा खसरा नंबर 22 के तालाब पर हुआ अतिक्रमण

एनजीटी का आदेश हुआ बेअसर, अतिक्रमण कायम

कदौरा। नगरपंचायत कदौरा में खसरा नम्बर २२ के तालाब के ऊपर टैक्टरो जेसीबी द्वारा मिट्टी से तालाब को पाटकर उसमें लगभग २ दर्जन दुकानों का निर्माण करा दिया गया। जिसके बाद उस तालाब की हालत अत्यंत सिकुड़ गई तालाब को अन्य लोगों द्वारा भी पाटकर बहुत ही कम क्षेत्र में कर दिया गया नगरपंचायत तालाब से अतिक्रमण हटाने बजाय उसमें स्वयं ही प्रस्ताव पास कराकर दो दर्जन दुकानों का निर्माण करा दिया गया जिससे तालाब की हालत बद से बदतर हो गईं तथा उसका क्षेत्रफल और भी संकुचित हो गया जिसपर कस्बे के ही एक समाजसेवी द्वारा एनजीटी में याचिका करके तालाब को अतिक्रमण मुक्त कराने की प्रार्थना की गई जिसपर एनजीटी द्वारा तालाब के पुनरोद्धार के लिए आदेश किया गया साथ वहां मौजूद अतिक्रमण को हटाने के भी निर्देश दिए पर नगरपंचायत द्वारा बनवाई दुकानों के कारण ईओ ने अपनी पोल खुलने की डर से तालाब के पुनरोद्धार के लिए कोई भी काम नहीं किया और तालाब की दुर्दशा बरकरार रही।

नगरपंचायत कदौरा ने तालाब खसरा बाइस को पाटकर बना दी दुकाने

कदौरा-नगरपंचायत कदौरा द्वारा नगर के एक बहुत बड़े तालाब को पाटकर पक्की दुकानों का निर्माण कर दिया गया है तालाब को खुलेआम मिट्टी से पाटकर पूर देने के बाद नगरपंचायत कदौरा द्वारा इन दुकानों को नीलाम करने की प्रक्रिया भी शुरू कर दी है एक तरफ सरकार द्वारा तालाबों को बचाने की मुहिम चलाई जा रही हैं तो वहीं दूसरी ओर नगरपंचायत द्वारा इस खुलेआम एक तालाब का नामोनिशान मिटा दिया गया है और उसके ऊपर दुकानों के निर्माण कराकर उसको नीलाम कर मोटी रकम जमा करने की कोशिश की जा रही हैं खास बात यह कि इन दुकानों का निर्माण नगरपंचायत द्वारा बिना कोई टेंडर या विज्ञप्ति को निकाले किया गया है बल्कि नगरपंचायत द्वारा सरकारी नियमों का उल्लंघन करते हुए मनमानी कुछ भूमाफियों से मिलकर इन दुकानों का निर्माण कराया गया है तथा नीलामी मिले रुपयों से उनकी जेब भरने का वादा किया गया है नगरपंचायत अध्यक्ष के द्वारा सदरतालाब के किनारे अपने रिश्तेदारों को अवैध कब्जे करवाने के बाद नगर के एक समाजसेवी द्वारा एनजीटी में याचिका दायर की गई थी जिसपर एनजीटी द्वारा तालाब में भारी अतिक्रमण देखकर तालाब से अतिक्रमण हटवाकर मूलस्वरूप में लाने के लिए आदेश दिया गया था पर नगरपंचायत द्वारा उसी तालाब के किनारे बची हुई जमीन पर दुकानों का निर्माण कर जैसे एनजीटी के आदेश के पालन करने के बजाय अपमान करने का काम किया गया हैं इसतरह नगरपंचायत कदौरा द्वारा कब्रिस्तान के किनारे दीवार का निर्माण करके तालाब को कब्जाने की बात किसी से छुपी नहीं है नगरनिवासी अजान सिंह और सोनू का कहना है कि भले ही सरकार द्वारा तालाबो को बचाने के लिए लाख प्रयास किया गया पर नगरपंचायत कदौरा द्वारा अभी तक कई तालाबों का अस्तित्व ही खत्म कर दिया गया है।

नहीं हटा खसरा नंबर 22 के तालाब हुआ अतिक्रमण, एनजीटी का आदेश बेअसर

कदौरा। नगरपंचायत कदौरा में खसरा नम्बर २२ के तालाब के ऊपर टैक्टरो जेसीबी द्वारा मिट्टी से तालाब को पाटकर उसमें लगभग २ दर्जन दुकानों का निर्माण करा दिया गया।

जिसके बाद उस तालाब की हालत अत्यंत सिकुड़ गई तालाब को अन्य लोगों द्वारा भी पाटकर बहुत ही कम क्षेत्र में कर दिया गया नगरपंचायत तालाब से अतिक्रमण हटाने बजाय उसमें स्वयं ही प्रस्ताव पास कराकर दो दर्जन दुकानों का निर्माण करा दिया गया जिससे तालाब की हालत बद से बदूतर हो गईं तथा उसका क्षेत्रफल और भी संकुचित हो गया जिसपर कस्बे के ही एक समाजसेवी द्वारा एनजीटी में याचिका करके तालाब को अतिक्रमण मुक्त कराने की प्रार्थना की गई जिसपर एनजीटी द्वारा तालाब के पुनरोद्धार के लिए आदेश किया गया साथ वहां मौजूद अतिक्रमण को हटाने के भी निर्देश दिए पर नगरपंचायत द्वारा बनवाई दुकानों के कारण ईओ ने अपनी पोल खुलने की डर से तालाब के पुनरोद्धार के लिए कोई भी काम नहीं किया और तालाब की दुर्दशा बरकरार रही।

कदौरा नगरपंचायत द्वारा नष्ट किया जा रहा भैरव तालाब का अस्तित्व

कूड़ादान बनाकर तालाब को जा रहा पूरा

कदौरा। कभी सांस्कतिक भैरव तालाब नगर के लोगों के लिये अत्यंत महत्वपूर्ण जलस्त्रोत हुआ करता था ,स्थानीय लोग दशकों से इसके जल का उपयोग नहाने ,पीने आदि कार्यो में दशको से उपयोग करते थे लेकिन विगत कुछ समय से नगरपंचायत कदौरा द्वारा मनमानी करते हुए इस भैरव तालाब को नगर का कूड़ा करकट डालने का अड्डा बना दिया गया है नगरपंचायत को न इस सांस्कतिक तालाब के प्रदूषित होने की परवाह है और न ही किसी पर्यावरण कानून के उल्लंघन की परवाह है नगर पंचायत के जिम्मेदारो द्वारा तानाशाही का रवैया अपनाते हुए अपनी कूड़े धोने वाली गाड़ियों से कूड़ा करकट एवं प्लास्टिक कचरे को तालाब में डाला जाता है जिससे इस तालाब का अस्तित्व खत्म होता चला जा रहा है तालाब का प्रदूषण इतना बढ़ गया है कि इसमें डाले गए कूड़े कचरे के सड़ने से इसमें बड़ी तादाद मच्छर ,विषैले कीटाणु उत्पन्न हो रहे है जिससे नगर के स्थानीय नागरिको को मलेरिया का बुखार ,और कई तरह की बीमारियों के होने का खतरा बना रहता है स्थानीय लोगो का कहना है कि इस तरह नगर पंचायत द्वारा सांस्तिक तालाब में कूड़े करकट का फेंका जाना दुर्भाग्यपूर्ण है इसमें नगर पंचायत अध्यक्ष की तालाब के अस्तित्व को समाप्त करने की मंशा स्पष्ट दिखती है ,वह इस सांस्कतिक तालाब के अस्तित्व को समाप्त करना चाहते हैं पूर्व में नगरपंचायत अध्यक्ष को प्रार्थना पत्र देकर उन्हें इस समस्या पर अवगत भी कराया जा चुका है लेकिन तालाब में लगातार नगर पंचायत की गाड़ियों से कूड़ा डालने क्रम लगातार अनवरत रूप से चल रहा है लगता है कि नगरवासियों का प्रार्थना पत्र को नगरपंचायत अध्यक्ष ने कूड़ेदान में डाल दिया है नगर के इस भैरव तालाब में अगर इसी तरह कूड़े डालने का क्रम चलता रहा तो कुड़े करकट से पटकर इस तालाब का अस्तित्व पूरी तरह जल्द ही खत्म हो जाएगा।

; भैरव तालाब में भारी प्रदूषण व अतिक्रमण से जलस्त्रोत बेहाल

ाधि
सी
र्स
यें।
दिये
डर
उन्हें
इस
श्री
जय
वेक
ान
रान
री,
ला
सेंह
ान,
बन्ध
म्द
सी,
म्द
धि

कदौरा। भैरव तालाब में भारी अतिक्रमण व नगरपंचायत की गाड़ियों फैके जा रहे कूड़े करकट से अपनी दयनीय स्थिति पहुंच चुके जलस्तोत्र की हालत अत्यंत दयनीय होने के बाद भी इसकी कोई सुध नहीं ले रहा जबकि देश की सर्वोपरि पर्यावरण के न्यायिक संस्था एनजीटी द्वारा आदेश के बावजूद जलाशय की स्थिति अत्यंत खराब हालत में पहुंच चुकी हैं तालाब से न तो अतिक्रमण हटाने के कोई प्रयास किये जा रहे हैं भैरव तालाब की हालत और न ही उसे स्वच्छ करने के लिए कोई प्रयास हुए हैं नगरपंचायत कदौरा के ऊपर इन आदेशों का कोई भी असर होता हुआ नहीं दिख रहा और न ही तालाब के स्वच्छता के लिए कोई भी कआ रही है कि वहदम नगरपंचायत उठा रही और न ही उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड अपने दायित्वों का पालन कर रहा हैं जिसका हाल ही उदाहरण कल देखने को नगर तालाब फैके गये मांस को टुकड़ो कुत्ते नोंचते हुए दिखाई दे रहे थे देश के पर्यावरण मामलों के सुनवाई व त्वरित न्याय देने के जाने जानी वाली गरिमापूर्ण अदालत एनजीटी के आदेश का नगरपंचायत कदौरा इस तरह मखौल उड़ा रही तालाब की स्वच्छता और उसे अतिक्रमणमुक्त बनाने की बात तो दूर रही नगरपंचायत के अधिशासी अधिकारी खुद ही पत्र लिखकर अतिक्रमणकारियो के बचाव में लगे हुए है। वहीं उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड भी अपनी जिम्मेदारी मुँह मोड़कर धृतराष्ट्र बना बैठा है यहां तक कि नगरपंचायत की गाड़ियों द्वारा स्वयं ही कचरा धोने वाले वाहनों से नगर का कूड़ा करकट भैरव तालाब में डालकर तालाब को हालत और भी खराब किया जा रहा है।

धेकारियों

उत्साह के साथ

Encroachment & Pitiable Condition of Bhairav Pond at 'mela ground' Kadaura.

Encroachment & Pollution in Bhairav Pond.